

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH - COURT NO.2

Excise Appeal No.605 of 2007

(Arising out of Order-in-Appeal No.58/CE(A)/GHY/07 dated 11.09.2007 passed by
Commissioner, Customs & Central Excise (Appeals), Guwahati.)

M/s. Khasi Alloys (P) Ltd.

...Appellant

VERSUS

Commissioner, CGST & CX, Shillong

.....Respondent

(Crescens Building, M.G. Road, Shillong-793001.)

APPEARANCE

NONE for the Appellant (s)
Shri P.Das, Authorized Representative for the Revenue

**CORAM: HON'BLE SHRI R. MURALIDHAR, MEMBER(JUDICIAL)
HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)**

DATE OF HEARING : 12.06.2025
DATE OF DECISION : 02.07.2025

The Appeal is allowed. For order, see order of date in Excise
Appeal No.604 of 2007.

Sd/

Sd/

**(RAJEEV TANDON)
MEMBER (TECHNICAL)**

**(R. MURALIDHAR)
MEMBER (JUDICIAL)**

sm